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Crl.A.No. 180 OF 2000
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Item No.1A Court No.10 Section IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO. 180 OF 2000.@@
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Shrikant Anandrao Bhosale ...Appellant(s)

Vs.

State of Maharashtra ...Respondent(s)

[Heard by Hon'ble Sabharwal and Sema, JJ]

Date:26/09/2002 This matter(s) was called on for pronouncement of judgment today.

CORAM:
HON'BLE MR.JUSTICE Y.K. SABHARWAL
HON'BLE MR.JUSTICE SHIVARAJ V. PATIL

For the appellant(s) : Mr.Shakeel Ahmed,Adv.(AC)

Dr.Shyamala Pappu,Sr.Adv.(AC)

For the respondent(s) : Mr.VN Raghupathy,Adv.

O R D E R

.SP2
.....L.....I....T.....T.....T.....T.....T.....T.....J.
Hon'ble Mr.Jusice YK Sabharwal delivered the judgment of the Court.

For the reasons stated in the judgment, the impugned judgment of the High Court is set aside and the appeal is allowed. The appellant shall be set at liberty forthwith, if not required in any other case.
.SP1

[Naresh Kumar] [VP Tyagi]
Court Master Court Master

[Reportable judgment is placed on the file.]